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Punjab Finance Act, 1987

2 of 1987

[29 June 1987]

CONTENTS

- 1. Short Title, Extent And Commencement
- 2. <u>Amendment Of The Punjab Motor Vehicles Taxation Act, 1958</u> (W.P. Act No.Xxxii Of 1958)

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An Act to enhance the rate of tax on certain categories of motor vehicles in the Province of the Punjab Preamble.- Whereas it is expedient to enhance the rate of tax on certain categories of motor vehicles in the Province of the Punjab; It is hereby enacted as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Punjab Finance Act, 1987.
- (2) It shall extend to the whole of the Province of the Punjab.
- (3) It shall come into force on and from the first day of July, 1987.

2. Amendment Of The Punjab Motor Vehicles Taxation Act, 1958 (W.P. Act No.Xxxii Of 1958):-

In the Punjab Motor Vehicles Taxation Act, 1958 (W.P. Act XXXII of 1958), in the Schedule, for the entries against Serial No.4, the following shall be substituted-

- "4. Motor Vehicles other than those mentioned above and having-
- (a) seating capacity of not more than 3 persons 132.00
- (b) seating capacity of more than 3 persons but not more than 6 persons-
- (i) with engine power not exceeding 1000 cc. 384.00
- (ii) with engine power exceeding 1000 cc but not exceeding 1300

cc 500.00

- (iii) with engine power exceeding 1300 cc 1000.00
- (c) seating capacity of more than 6 persons 150.00 per seat Note: Station-wagons used for private purposes shall be taxed under Serial No.4".